

**(2011) 05 P&H CK 0278**

**High Court Of Punjab And Haryana At Chandigarh**

**Case No:** C.R. No. 1094 of 2011 (O and M)

Nirmal Singh

APPELLANT

Vs

Gurdwara Sangatpura

RESPONDENT

**Date of Decision:** May 26, 2011

**Hon'ble Judges:** Rakesh Kumar Jain, J

**Bench:** Single Bench

**Judgement**

Rakesh Kumar Jain, J.

This revision petition has been filed against the order dated 17.01.2011 (Annexure P-5) vide which the application filed by the tenant to amend the written statement has been declined on the ground that it is to delay the proceedings.

2. Counsel for the Petitioner has submitted that in the absence of pleadings, he would not be able to lead evidence and precisely on that ground he sought the amendment.

3. At this stage, counsel for the Respondent has submitted that they would not raise any objection before Rent Controller in case the tenant leads evidence, for which the permission has already been granted by the learned Rent Controller, despite the fact that they have not pleaded the said fact.

4. This concession made by learned Counsel for the Respondent satisfies the counsel for the Petitioner.

5. In view thereof, this revision petition is accordingly disposed of.